

(ख) यदि हां, तो उन की संख्या कितनी है ; और

(ग) इन डायरियों से देश को क्या लाभ होगा ?

ज्ञाना मंत्री (श्री म० क० चागला) :

(क) जी हां ।

(ख) ४७।

(ग) इन डायरियों में जिस सामग्री का समावेश है वह लोकमान्य तिलक और खारपडे के जीवन और तत्कालीन समय से संबंधित है, इसलिए समकालीन इतिहास के विद्यार्थियों के लिए यह बहुत महत्वपूर्ण है ।

Elections to Municipal Board, Port Blair

1064. Shri A. S. Saigal: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that elections to the Municipal Board, Port Blair (Andaman Islands), which are due in April, 1964, are being postponed; and

(b) if so, whether Government are aware of the opposition to such postponements by many important sections of the residents in that municipal area?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Under the existing Regulation the term of office of an elected or nominated member of the Municipal Board is three years. On the recommendation of the Home Minister's Advisory Committee, this is being raised to four years, and the promulgation of the draft amendment Regulation is under consideration.

(b) A section of the people represented that the term of the existing Municipal Board not be extended, but the Advisory Committee of the Home Minister for the islands unanimously recommended that the existing Board should also be covered by the amending Regulation.

Regulations Re: Andamans

1065. Shri A. S. Saigal: Will the Minister of Home Affairs be pleased to state the present stage of consideration of the draft Prohibition Regulations and the Land Tenure Regulations sent up by the Andaman and Nicobar Islands Administration for promulgation by the President of India and the reason for the delay, if any, in finalising them?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): The proposals are under consideration and are likely to be finalised after they are placed in the next meeting of the Home Minister's Advisory Committee for the islands. As the proposals involved complicated issues they had to be thoroughly gone into.

Legal Aid to SCs and STs

1066. Shri Daljit Singh: Will the Minister of Home Affairs be pleased to state:

(a) whether legal aid has been given by the Punjab Government to Scheduled Castes and Scheduled Tribes during 1963-64; and

(b) if so, the amount spent so far during the same period?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) Legal aid has been given by the Punjab Government to the members of the Scheduled Castes during the year 1963-64. There is, however, no scheme for the grant of legal aid to the Scheduled Tribes in the Punjab.

(b) Rs. 4,500.

Cases Pending in Punjab High Court

1067. Shri Daljit Singh: Will the Minister of Home Affairs be pleased to state:

(a) the number of cases pending in the Punjab High Court at present; and

(b) the number out of them which

have been heard and on which judgment has not been delivered so far?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). The information is being obtained and will be laid on the Table of the House.

Crickets Pitches in India

1068. Shri Ram Harkh Yadav: Will the Minister of **Education** be pleased to state:

(a) whether it is a fact that the standard of pitch for cricket in India is inferior to that of other countries; and

(b) if so, the remedial measures contemplated in the matter?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan):

(a) No, sir.

(b) Does not arise.

महिलाओं के लिये छात्रवृत्तियां

१०६६. { श्रीमती चावदा :
श्री वाडीवा :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय शिक्षा मंत्रालय की विभिन्न योजनाओं के अन्तर्गत कुछ छात्रवृत्तियां महिलाओं के लिए सुरक्षित हैं ; और

(ख) यदि हां, तो कुल छात्रवृत्तियों में से कितने प्रतिशत ?

शिक्षा मंत्री (श्री सु० क० चागला) :

(क) कोई नहीं ; छात्रवृत्तियां योग्यता के आधार पर दी जाती हैं ।

(ख) प्रश्न नहीं उठता ।

Central Secretariat Service

1070. Shri P. Venkatasubbaiah: Will the Minister of **Home Affairs** be pleased to state:

(a) whether any examination has been made to determine the extent of

stagnation at the level of Grade I and above of the Central Secretariat Service;

(b) if so, the result thereof; and

(c) the measures contemplated to give incentive for greater in-put and creating a feeling of prospective opportunities?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):

(a) and (b). No special examination was made, but on receipt of a representation it was noticed that 240 officers of Grade I and 70 of Selection Grade of CSS are drawing the maximum of their grades.

(c) The scales of pay for these Grades have been prescribed after taking into account the duties and responsibilities and all other relevant considerations. Promotions to higher posts depend on the availability of vacancies, and the merit and suitability of the officers, Government consider that the remuneration which these grades carry, and the opportunities for advancement available for meritorious officers provide adequate incentives for devoted service and industry.

Coke Calcination Project at Barauni

1071. { **Shri A. V. Raghavan:**
Shri Pottekkatt:
Shri Kappen:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) the progress made in establishing a coke calcination project at Barauni;

(b) whether the data for designing the plant has since been received from M/s. Tiajpromexport; and

(c) when the project will be commissioned?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) and (b). The draft contract for the preparation of the project report and working drawings for the establishment of a coke calcination plant at